



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/1028/2017/ARE-8

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 31.07.2019.

RECOMMENDATION

Sub:- Departmental inquiry against Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur- reg.

Ref:- 1) Government Order No. RD 120 ADE 2017 dated 29.08.2017.

2) Nomination order No. UPLOK-2/DE/1028/2017 dated 23.09.2017 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 29.07.2019 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 29.08.2017, initiated the disciplinary proceedings against Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/1028/2017 dated 23.09.2017 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur, was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನೀವು ದಿ: 14-05-2018ರಂದು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಶೆಟ್ಟಿಹಳ್ಳಿ ಬಡಾವಣೆಯಲ್ಲಿ ನಿವೇಶನ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಸಂದರ್ಭದಲ್ಲಿ ನಿಮ್ಮ ಹೆಸರಿನಲ್ಲಿ ಒಕ್ಕೋಡಿ ಗ್ರಾಮದಲ್ಲಿ ನಿವೇಶನ ಇದ್ದರೂ ಸಹ ನಿಮ್ಮ ಮತ್ತು ನಿಮ್ಮ ಕುಟುಂಬದವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ನಿವೇಶನವಿಲ್ಲವೆಂದು ಹೇಳಿ ಸುಳ್ಳು ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿ ನಿವೇಶನ ಪಡೆದು, ತನ್ನೂಲಕ, ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that the charge against DGO Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur."

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement of DGO furnished by the enquiry officer, DGO - Shri Sannamuddaiah, has retired from service on 31.05.2017.

7. Having regard to the nature of charge '*proved*' against DGO - Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur,

- i) it is hereby recommended to the Government to impose penalty of '*permanently withholding 10% of pension payable to DGO - Shri Sannamuddaiah, the then Tahsildar Grade-2, (now retired), Tumkur.*'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta, 31/7  
State of Karnataka.